

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

IA No. 937/2024  
and  
C.P. (IB) No. 221/Chd/Chd/2023

**IN THE MATTER OF:**

Parminder Kaur(PG)

...Petitioner

**Under Section:** 94(1), IBC 2016, Rule 11 of NCLT 2016

**Order delivered on 17.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner in main CP : Mr. A.S. Likhari, Advocate  
and applicant in IA No. 937/2024

**ORDER**

**IA No. 937/2024 and C.P. (IB) No. 221/Chd/Chd/2023**

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

IA No. 937/2024 has been filed to withdraw the present petition supported by an affidavit. It is stated by Ld. Counsel for the Petitioner/applicant that the petitioner/applicant has entered into the settlement with the creditor bank and on instructions he may be permitted to withdraw the present petition. Keeping in view the statement made by Ld. Counsel for the Petitioner, the present application i.e. IA No. 937/2024 is **allowed** and the main petition i.e. CP(IB) No. 221/Chd/Chd/2023 is **dismissed as withdrawn**. File be consigned to record room.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**  
Preeti

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**